



2026:AHC:5819

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 86 of 2026

Havildar Ram Bhagat

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Pandey, Rang Nath Pandey
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rang Nath Pandey, learned counsel for the petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel, who appears for State-respondents.

2. The present writ petition has been filed for seeking following relief:

"A. A writ order or direction in the nature of Mandamus to direct the respondents concerned to not to act in inhumane manner with the petitioner, not to illtreat, humiliate or insult the petitioner.

B. A writ/ order or direction in the nature of Mandamus, directing the respondents concerned to not to harrass the petitioner and his entire family including children.

C. Any other or further order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.

D. Award the cost of the petition to the petitioner."

3. The relief has couched cannot be granted.

4. At this stage, learned counsel for the writ petitioner seeks to withdraw the present petition with liberty to file afresh with better particulars, as according to him, the present petition has not properly been constituted.

5. Learned counsel for the respondents have no objection to the same.

6. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

January 9, 2026

A. Prajapati

(Vikas Budhwar,J.)